

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Excise Appeal No.11 of 2011
(On behalf of Revenue)

(Arising out of Order-in-Appeal No.48/HAL/2010 dated 21.10.2010 passed by
Commissioner (Appeals) of Central Excise, Haldia)

Commissioner of Central Excise, Haldia
15/1, Strand Road, Kolkata-700001

Appellant

VERSUS

M/s Swal Corporation Limited
PO-Durgachak, Haldia-721602, Midnapur, West Bengal

Respondent

APPEARANCE :

Shri S.Mukhopadhyay, Authorized Representative for the Appellant
None for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)
HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO.75822/2024

DATE OF HEARING : 29.04.2024
DATE OF DECISION : 29.04.2024

Per Ashok Jindal :

The Appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 22.08.2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn under National Litigation Policy.

(Pronounced in the open court.)

(Ashok Jindal)
Member (Judicial)

(K.Anpazhakan)
Member (Technical)

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